# PROFILE OF DR. PUNDLA BHASKARA MOHAN, ADVOCATE OF THE HIGH COURT OF JUDICATURE FOR THE STATE OF TELANGANA,

**ARBITATOR AND CONCILIATOR AND FORMER JUDICIAL MEMBER, NATIONAL COMPANY LAW TRIBUNAL**

Dr. Pundla Bhaskara Mohan was born on 25th November, 1957 at Hyderabad, State of Telangana to Late Smt. Poondla Venkata Anasuyamma and Late Sri Sudarsana Rao. He was adopted and brought up by Late Sudarsana Rao’s brother Late Sri P.V.G. Krishna Murthy and his wife Late Smt. Kanaka Durgamba.

**Dr. Bhaskara Mohan is a former Judicial Member and Head of the Department of Jaipur Bench of National Company Law Tribunal**. **He is presently practicing as an Advocate of High Court for the State of Telangana and also acting as Arbitrator and Conciliator.** **He is M.Com., F.C.S., LL.M., and Ph.D., in Law.** He was enrolled as Advocate on 26th September, 1986. He was attached to the office of Sri V. Rajagopal Reddy, Senior Advocate of High Court till 28th April, 1988. He established independent practice w.e.f. 29th April, 1988. Since then, he has been extensively practicing in the Hon’ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh independently in all branches of law. His important areas of practice are Writs and Revisions under the Constitution of India, Company Law and other Corporate Laws, Service Law, various Civil and Criminal matters, Arbitration Law, Commercial Taxes, Law of Contract, Banking and other Commercial Laws in the High Court.

During 1995–1998 he served the **Government of India as an Additional Central Government Standing Counsel** in the erstwhile High Court of Andhra Pradesh. Presently, he is Standing Counsel for BSNL and Food Corporation of India in the High Court. He was the Standing Counsel for Indian Bank in the High Court during 18-01-2003 to 02-07-2019. He also worked as Prosecution Counsel in two Court Martial Proceedings of Indian Army, trying charges of ‘Murder’ and ‘Falsification of Documents’.

Dr. Bhaskara Mohan has a rare combination of Academics and Professional acumen. He has been a Visiting Professor of Post Graduate College of Law, Osmania University, since 1991. In the last 25 years he rendered yeomen service to the educational field as a very competent Law Teacher and taught several subjects on Corporate Laws. Under his teaching, guidance and supervision several hundreds of students obtained the Degrees of LL.B., and LL.M. Many of his students are holding very prominent positions like Judges, Law Officers, Public Prosecutors, Law Executives etc**. He has brought a fusion between Court Room and Class Room. He served the Osmania University during 2016 – 2018 as a Member of Board of Studies of Faculty of Law and revised the syllabus for LL.B., and LL.M., Courses. He also Convened the 1st National Law Exhibition in India during May, 2017.**

He is associated with the International Centre for Alternative Dispute Resolution (ICADR) at Hyderabad in collaboration with NALSAR University of Law as a Founding Faculty Member since the year 2000, from the introduction of P.G. Diploma in ADR till the end of Academic Year 2015. He taught Arbitration & Commercial Laws at this Centre. He also trained the students on simulation exercises on arbitration and conciliation since the year 2000. So far, he trained over 2500 candidates consisting of Advocates, Engineers, Chartered Accountants, Company Secretaries, few Doctors and several Judges on Law and Practice of Arbitration and Conciliation, International Commercial Arbitration since the year 2000. He also authored the study material on Arbitration and Conciliation Act for the P.G. Diploma in A.D.R. of ICADR. He has taught the Post Graduate students of NALSAR University of Law as Visiting Professor the subject Corporate Laws several years.

**He is the Master Trainer for the Institute of Company Secretaries of India in conducting training programmes / courses on ADR and Arbitration.**

-2-

He acted as a **Sole Arbitrator** on several issues to resolve the disputes between M/s MakroCare Clinical Research Ltd., Hyderabad and its employees and handled seven arbitration cases. He also acted as a Panel Arbitrator to resolve the disputes between Coromandel Infrastructure Pvt. Ltd., and Gammon Engineers and Contracts Pvt. Ltd.

As a ‘Resource Person’ he is associated with the A.P.State Legal Services Authority and also the A.P. Judicial Academy in conducting training programmes for Judicial Officers, Advocates and others on the Law relating to Mediation, Conciliation and Arbitration and related Simulation Exercises and also Section 89 of the Code of Civil Procedure, 1908 since August, 2006.

**He is also associated with the National Judicial Academy, Bhopal as a ‘Resource Person’ in conducting programmes for Judicial Officers on the subjects relating to Alternative Dispute Resolution (ADR) since September, 2006.**

He was awarded Ph.D., in 1998 for his Thesis entitled “Prevention of Oppression and Mismanagement under the Companies Act, 1956 – Problems and Prospects” by the Osmania University, Hyderabad.

Several of his articles were published in leading law journals like A.I.R., A.L.T., A.L.D. and other books containing compilation of articles on the subject of law. Further, many Judgments of the Hon’ble High Court on the cases in which he appeared as a Counsel were reported in leading Law Journals.

He was unanimously elected as a Member of the Executive Committee to A.P. High Court Advocates’ Association consecutively for two terms during 2005 – 2006 and 2006 – 2007.

He was nominated by SEBI as Public Representative Director on the Board of Hyderabad Stock Exchange Securities Ltd., during 2004 – 2007.

He is associated with Administrative Staff College of India (ASCI) for over 15 years and conducting programmes on Arbitration and Conciliation.

He is also associated with National Institutions like Engineering Staff College of India (ESCI) and Central Institute of Rural Electrification (CIRE) in conducting training programmes on Arbitration and Conciliation.

He is a life member of Indian Law Institute, New Delhi.

He has made an outstanding contribution in the area of ADR as a Master Trainer and his training has resulted in gaining excellent knowledge on ADR, both Theory and Practice by the participants who are now acting as Mediators, Conciliators and Arbitrators and serving the society effectively.

He was appointed as Subject Expert/ Presenter/ Script Writer on the areas of Law of Banking and Law of Investment and Securities by the Educational Multimedia Research Centre of the English and Foreign Languages University, Hyderabad on 15/04/2015 for the production of e- content programmes for launching on the website of UGC/CEC/MHRD. He delivered 14 hours video lessons.

He was appointed as Mediator by the National Company Law Tribunal, Jaipur Bench on 12-12-2019 to resolve the disputes between M/s Banwar Singh Chauhan and others Vs M/s Indana Pet Industries Pvt. Ltd., and others.

He appeared before several Arbitrators on different subjects. Prominent among them are Late Sri Justice K. Punnaiah, Sri Justice A. Lakshmana Rao, Late Sri Justice T. Ch. Surya Rao, Late Sri Justice Dasaratha Rami Reddy, Sri Justice T.N.C. Rangarajan, Sri Justice C.V.N. Sastry, Sri Justice C.V. Ramulu, Sri Justice A.Gopal Rao, Sri Justice Seshasayana Reddy, Sri Justice Reddappa Reddy and Judge Sri Navamohana Rao. As an Advocate, he handled over 100 Arbitration matters before the Arbitrators and also the High Court.

**---**